

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 41/MP/2019

Subject : Petition under Sections 73(n), 79(1)(c) and 79(1)(f) and other applicable provisions of the Electricity Act, 2003 and in terms of Appellate Tribunal for Electricity's order dated 1.2.2019 read with order dated 7.2.2019 in Appeal No. 201 of 2015.

Petitioner : North Karanpura Transmission Corporation Limited

Respondents : Power Grid Corporation of India Limited and Ors.

Date of Hearing : 12.3.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I.S. Jha, Member

Parties present : Shri Buddy A. Ranganadhan, Advocate, NKTCL
Shri M.G. Ramachandran, Advocate, GUVNL

Record of Proceedings

The matter was mentioned by the learned counsel for the Petitioner and submitted that the Commission vide Record of Proceeding dated 19.2.2019 has restrained the LTTCs from taking any coercive measures i.e. invocation of Bank Guarantee (BG) against the Petitioner till further order. Despite Commission's direction, GUVNL has sought encashment of the Bank Guarantee (BG). Learned counsel requested to issue similar direction as issued in Petition No. 40/MP/2019.

2. Learned senior counsel for GUVNL submitted that despite three reminders, no action has been taken by the Petitioner for renewal of BG.

3. After hearing the learned counsel and learned senior counsel for the parties, the Commission directed GUVNL not to encash the BG till further order provided that BG is renewed by the Petitioner.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**

